

**Information note to the Press (Press Release No. 64/2014)**

**For Immediate release**

**TELECOM REGULATORY AUTHORITY OF INDIA**

**TRAI issues a draft Amendment to the Telecommunication Tariff Order, 1999 on exemption for small Internet Service Providers (ISPs) from tariff reporting requirement for comments of the stakeholders.**

**New Delhi, the 24<sup>th</sup> September, 2014** – TRAI has today released a draft amendment to the Telecommunication Tariff Order, 1999 for comments of the stakeholders. Through this Amendment Order, the Authority seeks to grant following exemptions to ISPs from tariff reporting requirement:

- (i) To exempt any ISP from the reporting requirement during a financial year if the total number of its subscribers is less than ten thousand (<10,000) on the last day of the preceding financial year.
- (ii) To extend the existing exemption given to access providers in respect of tariff schemes offered to bulk customers in response to a tender process or as a result of negotiations between the access provider and such bulk customer to the ISPs also.

The above draft Amendment Order has been placed on TRAI's website [www.trai.gov.in](http://www.trai.gov.in). The Authority will notify the Amendment Order after considering the views of the stakeholders and making changes as may be considered necessary.

Stakeholders are requested to offer their comments preferably in electronic form to Shri Manish Sinha, Advisor (F&EA)-I, Telecom Regulatory Authority of India, Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg, New Delhi – 110002 (Tel. No: 011-23230752, Fax No: 011-23236650; E-mail: [manishsinha@traigov.in](mailto:manishsinha@traigov.in)) by the 14<sup>th</sup> October, 2014.

Sudhir Gupta  
Secretary, TRAI